SUPREME COURT OF INDIA

(Admn. General Section)

New Delhi, dated, March 24, 2022

F.No. 212/Misc/Corona/PH/2020/SCA(G)

CIRCULAR

In reference to Para 3 of the Circular dated 14.03.2020 (copy enclosed),

it is hereby circulated for information of all concerned that the Guided Tour of

the Supreme Court may be resumed with reduced capacity and the Supreme

Court Museum may be opened for visitors with regulated numbers, requiring

them to strictly follow the statutory Covid-19 protocol, such as wearing of face

mask, following social distancing, frequent use of hand sanitizers etc., during

their visit to the premises of the Supreme Court of India.

This issues with the approval of the Competent Authority.

Sd/-

(Srikanth G. Pai)

Assistant Registrar(AG)

Encl: As above

Copy To: All concerned

SUPREME COURT OF INDIA

(Admn. General Branch)

F. No. 212/MISC/PF/2020/SCA(G)

Date: 14.03.2020

CIRCULAR

In view of the advisory issued by the Government of India cautioning against mass gathering(s), to avoid the spread of Novel Coronavirus (COVID-19) infection and to avoid gathering which are considered unsafe, following precautionary measures are being put in place:

- 1) Non-essential visits to the Supreme Court premises are discouraged and accordingly the entry of casual visitors shall remain restricted until further orders;
- 2) All cafeterias, including the Departmental Canteen, are being advised to remain closed until further orders;
- 3) The Guided Tour of the Supreme Court shall remain suspended & Supreme Court Museum shall remain closed to visitors, both until further orders;
- 4) All licensed vendors are being asked to compulsorily stock alcohol-based sanitizer(s) with dispenser(s), for use by customers as and when required;
- 5) All common areas including restrooms, corridors, staircases, etc. shall be sanitized after 6.00 p.m. and hence stakeholders are requested to vacate their respective offices/establishments and exit the premises preferably by 5.30 pm;
- 6) All stakeholders who may have a travel history to the affected areas/countries, as may be notified from time to time by the Government(s), or who may have symptoms of fever, sore throat, cough, runny nose or breathing difficulty, are advised to self-restrain themselves from presently visiting the Supreme Court premises;

P.T.O...

- All entrants to the Supreme Court premises may be required to subject themselves to thermal-screening and persons detected with high body temperature would be denied entry and further, may be subject to the SOP prescribed by the Government of India, Ministry of Health from time to time; in this regard, all concerned may note that the Government of NCT of Delhi has already invoked the relevant provisions of the Epidemic Diseases Act, 1897 and notified **The Delhi Epidemic Diseases**, **COVID-19 Regulations**, **2020** thereunder vide No. F. 51/DGHS/PH-IV/COVID-019/202-215 dated 12.03.2020; **(copy enclosed)**
- 8) Lawyers and litigants from across the country who would presently like to avoid travel or a visit to the Supreme Court of India, may write to the Registry by email to **office.regj1@sci.nic.in**, apprising such fact and details of their case(s) with request that their matter(s) may not be listed until the aforesaid restrictions remain in force;
- 9) All entrants, including lawyers/litigants/clerks entering Courts, would be advised not to crowd at any spot and to exit the premises as soon as their official business has ended, thereby helping themselves and others remain safe;
- 10) All concerned may refer to the aforesaid Regulations, more particularly on 'screening' and 'dealing with suspect and symptomatic cases', and also refer to Guidelines for 'Home Quarantine', Guidelines for 'Use of masks by public' and the 'Do's and Don'ts' issued by the Ministry of Health and Family Welfare, Govt. of India, and co-operate in ensuring compliance thereof. (Copies enclosed)

This issues with the approval of the Competent Authority.

Sd/-(Dr. Sushil Kr. Sharma) Assistant Registrar (AG)